GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

LOK SABHA UN-STARRED QUESTION NO. 2114 TO BE ANSWERED ON 23.09.2020

Biological Diversity Act

2114. SHRI UDAY PRATAP SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the provisions made by the Government under Biological Diversity Act, 2002;
- (b) the efforts being made under the said provisions to conserve forests and wildlife in Madhya Pradesh;
- (c) whether any action has been taken/any changes have been made in the rules to control forest crimes in Madhya Pradesh; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) The Biological Diversity Act was enacted in 2002 by the Union Government for the conservation, sustainable utilization and equitable use of its components and fair and equitable sharing of benefits arising out of utilization of genetic resources. The Act has 12 Chapters and 65 sections.
 - Chapter I of the Act pertains to the title and definitions. Chapter II deals with regulation of access to biological diversity in India. Chapter III pertains to the establishment and functioning of the National Biodiversity Authority (NBA). Chapter IV deals with the functions and powers of the NBA. Chapter V deals with activities that require approval of NBA. Chapter VI covers the establishment and functions of the State Biodiversity Boards (SBB). While Chapter VII deals with the Finance, accounts and Audit of NBA. Chapter VIII deals with the Finance, accounts and Audit of SBBs. Chapter IX deals with the duties of the Central and State Governments to conserve country's biodiversity. Chapter X pertains to the establishment of Biodiversity Management Committees (BMCs) in every local body. Chapter XI deals with the Local Biodiversity Fund. Chapter XII covers the penal provisions for violations of the act and their adjudication.
- (b) Madhya Pradesh has established a State Biodiversity Board which is functioning as per the provisions of the Biological Diversity Act and the Madhya Pradesh Biological Diversity Rules, 2004 to govern the biological diversity of the State. As

per the information shared by State Government of Madhya Pradesh, following efforts are being made for the protection of forest wealth and wildlife in Madhya Pradesh:

- i. Thirteen Rare, Endangered and Threatened (RET) flora and fauna have been notified in Madhya Pradesh under Section 23 of Biological Diversity Act, 2002 by Ministry of Environment, Forest and Climate Chang's notification No. 1329 dated 07.06.2010;
- ii. Two Biodiversity Heritage Sites, one at Patalkot in Chhindwara District and another at Naro Hills in Satna District were notified under Section 37 of Biological Diversity Act, 2002;
- iii. As per Section 41 of Biological Diversity Act, 2002, 23,557 Biodiversity Management Committees have been constituted in local bodies of the State to manage the Biodiversity of the State as per the existing legal framework.
- iv. As per Rules, 23 (12) of Biological Diversity Rules, 2004, 23,557 People Biodiversity Registers (PBRs) have been documented.
- (c) and (d) As per the information received from State Government of Madhya Pradesh, the actions/change in rules made to check forest crimes taking place in Madhya Pradesh are:
 - A. In exercise of the powers conferred by the sub-rule (4) of Rule 17 of the Madhya Pradesh State Biodiversity Rules, 2004, the State Government has declared:
 - i. Chief Conservator of Forests (Territorial), Field Director, Tiger Reserves and Regional Chief General Manager, Madhya Pradesh Rajya Van Vikas Nigam Limited as Ex-Officio Joint Member Secretary of Madhya Pradesh State Biodiversity Board;
 - ii. Conservator of Forests/Divisional Forest Officer/ Deputy Director, Tiger Reserve and Divisional Manager, Madhya Pradesh Rajya Van Vikas Nigam Limited as Ex-Officio Assistant, Member Secretary of Madhya Pradesh State Biodiversity Board;
 - B. The Ex-Officio Assistant, Member Secretary of Madhya Pradesh State Biodiversity Board has been delegated the power to issue grant of approval to traders, utilizing the bioresources for commercial purposes under Section 7 of the Biological Diversity Act, 2002.
